

or not. Accordingly, Financial Creditor is directed to file and place on record Certificate from the Chartered Accountant certifying the same.

- 3) Financial Creditor is hereby directed to file and place on record breakup of the Amount claimed to be in default as the amount which is fall and due in default beyond 10A period and the amount which is fall and due in default within 10A period and the claim in relation to the few periods after the date of default.
- 4) Both the Parties are directed to file and place on record written notes of Arguments, well before the adjourned date. No further argument shall be taken place on the next date of hearing.
- 5) Stand over to 11.07.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**